



2026:AHC:6721

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19376 of 2025

Girja Shanker And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Achche Lal Singh Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri A.L. Singh Yadav, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioners happen to be the Lekhpals who superannuated on 30.04.2022, 30.05.2021 and 31.12.2021, however, they are not being paid the ACP.
3. Learned Standing Counsel submits that the claim of the writ petitioner shall be decided by third respondent, Collector/District Magistrate, District Mirzapur.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Collector/District Magistrate, District Mirzapur by **22.01.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of two months.
5. With the said observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 12, 2026

Rajesh